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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP 236/2005  
OA No.493/2004

New Delhi this the 24th day of March, 2006

**Hon'ble Mr. V. K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)**

Shri Nooruddin Ashraf and Others.

(By Advocate Shri Mahesh Srivastava ) Applicant

**VERSUS**

Shri P.M.A. Hakeem,  
Secretary,  
Ministry of Agriculture,  
(Department of Animal Husbandry & Dairying)  
Rajendra Prasad Road, Krishi Bhawan,  
New Delhi.

(By Advocate Shri B.S. Jain ) Respondents

**O R D E R (ORAL)**

**(Hon'ble Mr. V.K. Majotra, Vice-Chairman (A))**

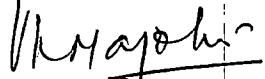
It has been stated by the respondents that in Civil Writ Petition No. 4437/ 2006 which was disposed of by the Hon'ble High Court of Delhi, on behalf of applicants ~~as~~ <sup>b</sup> an assurance had been given that they would not press the CP filed by them before this Tribunal, as also they would not press for personal appearance of Secretary, Department of AHD&F, Ministry of Agriculture. It has not been disputed that the Hon'ble High Court has

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granted time upto 10.4.2006 to implement the Tribunal's directions contained in order dated 22.12.2004.

2. In this backdrop and hoping that respondents would implement the Tribunal's directions contained in order dated 22.12.2004 passed in OA 493/2004 by 10.4.2006, this CP is disposed of and notice issued to the respondent is discharged, however, with liberty to applicants to revive the CP in case of non compliance of Tribunal's directions within the aforesaid stipulated period. In the event of non- compliance of Tribunal's directions, a very serious view would be taken in the matter.

  
( Mrs. Meera Chhibber)  
Member (J)

  
( V.K. Majotra )  
Vice-Chairman (A)  
24.3.06

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